

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 4 of 2012 &  
IA No. 3 of 2012**

**Dated: 23<sup>rd</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Punjab State Power Corpn. Ltd. & Anr.**

**....Appellant (s)**

**Versus**

**P.S.E.R.C. & Ors.**

**... Respondent (s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri

Counsel for the Respondent (s): Mr. Vivek Ojha for R.2

**ORDER**

It is represented that notice has been served on the Commission. But nobody has entered appearance through counsel on behalf of the Commission.

Mr. Vivek Ojha undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file reply. Accordingly, he is directed to file the same on or before 15.02.2012 after serving copy on the other side.

Post the matter on **21.02.2012.**

**( Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Vs/ts